

were Hindus are in minority) Communities for grant of minority status have been received in the Ministry and National Commission for Minority during last two years.

(c) The Central Government notifies minority community under Section 2(c) of NCM Act, 1992.

(d) and (e) No, Sir.

Haj houses

257. SHRI SYED NASIR HUSSAIN: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether Government has planned to construct Haj houses in all the States in the country;

(b) if so, the details thereof; and

(c) the funds spent so far in present plan periods, plan-wise?

THE MINISTER OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): (a) to (c) No, Sir. The Central Government has no plan scheme to construct Haj Houses in the States/ Union Territories. The State Governments construct Haj Houses in the respective States through their State Haj Committees. However, Haj Committee of India provides some financial assistance to State Haj Committees for this purpose.

Assurances given on the Floor of the House

258. SHRI TIRUCHI SIVA: Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state:

(a) the number of assurances given by each Ministry on the Floor of the House over the last three years;

(b) details of the number of assurances that have not yet been fulfilled and are pending;

(c) reasons for such pendency; and

(d) steps being taken to follow-up with respective Ministries for fulfillment of pending assurances?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): (a) and (b) The information is given in the Statement (*See below*).

(c) Information has to be collected from various sources like other Ministries/ Departments of Government of India, State Governments and other agencies. Non furnishing of such information timely results in pendency.

(d) Ministries are reminded from time to time to collect information expeditiously and fulfill the assurances.

Statement

Details of assurances given by each Ministry on the Floor of the House over the last three years (2016-18)

Ministry	Culled Out	Dropped	Full Implemented	Pending
1	2	3	4	5
Agriculture and Farmers Welfare	54	2	46	6
Atomic Energy	6	-	4	2
Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy	8	1	6	1
Chemicals and Fertilizers	27	-	17	10
Civil Aviation	32	2	22	8
Coal	37	-	25	12
Commerce and Industry	29	1	20	8
Communication	43	-	12	31
Communications and Information Technology	37	-	37	-
Consumer Affairs, Food and Public Distribution	11	-	9	2
Corporate Affairs	2	-	-	2
Culture	26	-	18	8
Defence	52	3	28	21
Drinking Water and Sanitation	11	-	6	5
Earth Sciences	4	-	1	3
Electronics and Information Technology	13	-	8	5
Environment, Forests and Climate Change	38	1	16	21
External Affairs	11	2	8	1

1	2	3	4	5
Finance	99	4	62	33
Health and Family Welfare	51	-	41	10
Heavy Industries and Public Enterprises	4	-	1	3
Home Affairs	111	6	68	37
Housing And Urban Affairs	17	-	9	8
Human Resource Development	92	-	66	26
Information and Broadcasting	21	-	15	6
Labour and Employment	31	-	17	14
Law and Justice	69	1	21	47
Micro, Small and Medium Enterprises	2	1	1	-
Mines	3	-	1	2
Minority Affairs	5	-	1	4
New and Renewable Energy	8	-	3	5
Panchayati Raj	2	-	1	1
Personnel, Public Grievances and Pensions	19	-	4	15
Petroleum and Natural Gas	10	-	5	5
Planning	11	-	8	3
Power	9	-	3	6
Railways	81	2	42	37
Road Transport and Highways	50	2	25	23
Rural Development	25	3	17	5
Science and Technology	11	-	8	3
Shipping	14	-	10	4
Skill Development, Entrepreneurship	13	-	5	8
Social Justice and Empowerment	37	-	20	17
Space	2	-	1	1
Statistics and Programme Implementation	2	-	1	1
Steel	6	1	5	-
Textiles	14	-	5	9
Tourism	11	2	5	4

1	2	3	4	5
Tribal Affairs	5	1	3	1
Urban Development	18	-	17	1
Water Resources, River Development and Ganga Rejuvenation	22	2	13	7
Women and Child Development	24	-	8	16
Youth Affairs and Sports	15	-	5	10
TOTAL	1355	37	800	518

Central assistance to States for Ring Road

259. SHRI D. KUPENDRA REDDY: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether various States have sought Central assistance for Ring Roads in their States;

(b) if so, the details thereof;

(c) whether Government has considered and approved for sanctioning the requisite assistance to the State Governments in this regard; and

(d) if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (d) Under the Bharatmala Pariyojana Phase-I, 28. Ring Roads have been identified for development in the entire country. In addition to the provisions of Ring Roads, a total of 191 nos. of choke points/congestion points have been identified for development through bypasses, flyovers, lane expansion etc. under Bharatmala Pariyojana Phase-I. In case certain projects are proposed by the States including Ring Roads or Bypasses, which are not part of Bharatmala Pariyojana Phase-I, there is provision to take up such new projects if the State Government is ready to bear at least 50% cost of land acquisition under Grand Challenge Mechanism.

Asset Monetisation Plan

260. SHRI JOSE K. MANI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government is determined to put the asset monetisation plan on fast track seeking bids for the roads under the Toll-Operate-Transfer (TOT) plan in Tamil Nadu, UP, Bihar and Jharkhand estimated to fetch about ₹ 5,000 crores;